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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

Equal pay for
Equal work (Part-time)

O.A. No. 80 OF 1989.

~~Exhibit~~

DATE OF DECISION 17-2-1993.

Jasodaben Phogatbhai Solanki, Petitioner

Mr. D.R. Shah, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent s

Mr. Akil Kureshi, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr. V.Radhakrishnan, Admn. Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Jashodaben Phogatbhai Solanki,
having address at Jupatpatti,
Junapadra Road, Akota, Rampura,
Baroda.

.... Applicant.

Versus.

1. The union of India, through
The Secretary, Govt. of India,
Ministry of Labour,
(Department of Labour).
2. The Chairman,
Ministry of Labour,
New Delhi.
3. Regional Director
Central Board for Workers,
Education,
Kumedan Falia Naka,
Palace Road, Baroda.

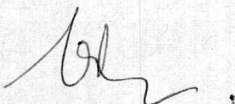
ORAL ORDER

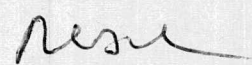
O.A.No. 80 OF 1989

Date: 17-2-1993.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

None present for the applicant. Mr. Akil
Kureshi is present for the respondents. None was
present on previous date i.e., on 13th January, 1993,
but the matter was adjourned in the interest of
justice. Today, none is present nor any application
for adjournment is given. The application is
dismissed for default. No order as to costs.


(V. Radhakrishnan)
Member (A)


(R.C. Bhatt)
Member (J)

vtc.